

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-47-2020****IN****PIL Writ Petition No.47/2019**

Melvin Francis Da Silva

& Ors.

.... Petitioner.

Versus

State of Goa and Ors.

.... Respondents.

Mr. Amey Kakodkar, Advocate for the petitioner.

Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Addl.
Government Advocate for the respondent no.5.

Mr. A.D.Bhobe, Advocate for the respondent no.7.

Mr. S. G.Dessai, Senior Advocate with Mr. Pavithran A.V. And Mr.
Virendra Parsekar, Advocates for the respondent no. 9.**Coram : DAMA SESHADRI NAIDU, &
SMT. M. S. JAWALKAR, JJ.****Date : : 15th October, 2020**

P.C.:

The learned Addl. Government Advocate is stated to have some medical emergency in his family, so, he could not attend the Court today.

2. Let the matter stand over on 22.10.2020.
3. All the learned counsel for the parties agree that the matter be disposed of finally next week.
4. The petitioner's counsel informs us that yesterday the parties filed affidavit and he wants the Court to take it on file and others have not objected. The Registry may accept it.

SMT.M.S.JAWALKAR, J. DAMA SESHADRI NAIDU, J.

MF/-